IN THE CENTRAL ADMINISTRATIVE TRIBUNAL MINES

CUTTACK BENCH, CUTTACK

	15 2	`
O.A./T.A./R.A.No		1995

Dibakar 13 chem Applicant (s)

Versus ບໜ່ວກ ວຽ ໂກປ່າ Respondent (s

V		(g) (A)	
Serial No of Order	Date of Order	Order with Signature	
,			
. 1	13.3.95	EDBPM, Aliah since 1992 in	
		pursuance of the said direction	
		It is his complaint in the	
	·	present application that he has	
		so far been adjusted against a	7
with the same of t		permanent vacancy, and that his	1
		present tenure is uncertain and	d tearous tenuous
		as it was earlier in Mirzapur	820
		Post Office inasmuch as the cas	E.
		against the regular EDBPM Alial	h
. ₹*	7 11	is still pending. Shri <b>B</b> eepak	
		Mishra mentions that certain	
1		permanent vacancies have since	
		arisen, and exist unfilled, at	
	5	present in the Division and	
		appointment of permanent EDBPM	oxdeno 1 0
		is required to be made in them	copy of
		It is reiterated and	copy of
9 14		directed that the petitioner	be Sent to
		should be adjusted, if there	alongwith Copy
	7	exists a regular vacancy, in the	by hos
		Division.	application n
		The application is thus	may be given
	)		8
10		disposed of.	Coursels.
		MEMBER (ADMINISTRATIVE)	A) 1
		Parameter State St	110 3915
	and the second second	Para de la companya d	Kereind Mi
		NC COMPANY OF THE PROPERTY OF	Sanfana Ki

OSGRNO 1 dl. 18.3.95 This order Capy of Sent to all Im Resports pplication name ongina Both In given to ousels 12-3-95 22/3/95